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CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

...

O.A. No. 1026 of 1993

Dated: 09.02.1995

Hon. Mr. K. Muthu Kumar, Member (A)
Hon. Mr. J.S. Dhaliwal, Member (J)

Ashfaq Mohammad son of Sri Maqsood
Mohammad, Resident of Village Bihar
Kalan, P.O. Izzat Nagar, District
Bareilly. ... APPLICANT.

(By Advocate Sri K.A. Ansari)

VERSUS.

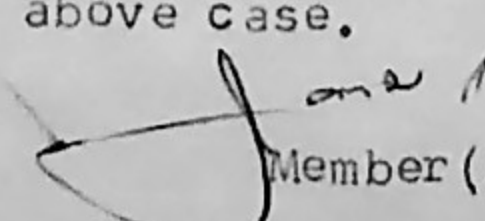
1. Union of India,
Ministry of Agriculture, through
Secretary , New Delhi.
2. Prabhari Adhikari (C&B)
I.C.L.P.R. (C & B) Bhartiya
Chiktisa Anusandhan Sansthan,
Izzatnagar Bareilly.
3. The Director,
Indian Veterinary Research Institute
Izzatnagar Bareilly. ... RESPONDENTS.

(By Advocate Sri Rakesh Tewari).

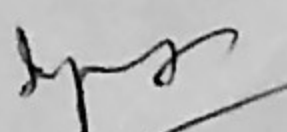
ORDER

(BY HON. K . MUTHU KUMAR, A.M.)

None for the applicant. Sri N.P. Singh,
proxy counsel for Sri Rakesh Tewari for the
Respondents. As noted on the earlier date, this
case relates to the regularisation of the Casual
Labourer of I.V.R.I. The similar matters have
already been heard and disposed of by a common
judgment in the leading case of O.A. No.1336 of
1993. A copy of this order is placed on the
this case also. In view of the matter, the O.A.
is dismissed, being covered by the order of the
above case.


Member (J)

(n.u.)


Member (A)